



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ३(६)]

मंगळवार, जानेवारी २५, २०२२/माघ ५, शके १९४३

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक १५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Educational Institutions (Reservation in Teacher's Cadre) Act, 2021 (Maharashtra Act No. XVII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVII of 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 25th January 2022).

An Act to provide for the reservation of posts in appointments by direct recruitment of persons belonging to the Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Special Backward Category, Other Backward Classes and Economically Weaker Sections to teachers' cadre in certain Educational Institutions established, maintained or aided by the State Government and for the matters connected therewith or incidental thereto.

WHEREAS it is expedient to provide for the reservation of posts in appointments by direct recruitment of persons belonging to the Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic

Tribes, Special Backward Category, Other Backward Classes and Economically Weaker Sections to teachers' cadre in certain Educational Institutions established, maintained or aided by the State Government and for the matters connected therewith or incidental thereto; it is hereby enacted in the Seventy-second Year of the Republic of India, as follows:-

- Short title and commencement. 1. (1) This Act may be called the Maharashtra Educational Institutions (Reservation in Teachers' Cadre) Act, 2021.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.
- Definitions. 2. In this Act, unless the context otherwise requires,—
- (a) “branch of study” means a branch of study leading to four principal levels of qualifications at diploma, bachelors (under graduate), masters (post graduate) and doctoral (Ph.D.) levels;
- (b) “De-notified Tribes (*Vimukta Jatis*)” means the Tribes declared as such by the Government from time to time;
- (c) “direct recruitment” means the process of appointing faculty by inviting applications against public advertisement from persons eligible to teach in an Educational Institution;
- (d) “Economically Weaker Sections” means such weaker sections as are referred to in *Explanation* to clause (6) of article 15 of the Constitution of India;
- (e) “Educational Institution” means,—
- (i) a university established or incorporated by or under a State Act and receiving aid from the State Government;
- (ii) an institution, declared as an institution deemed to be university under section 3 of the University Grants Commission Act, 1956 and maintained by or receiving aid from the State Government;
- (iii) an institution or college or group of institutions or colleges maintained by or receiving aid from the State Government and affiliated to an institution referred to in sub-clause (i) or a constituent unit of an institution referred to in sub-clause (i) or sub-clause (ii); or
- (iv) an institution or college or a group of institutions or colleges maintained by a society or trust or private management body and receiving aid from the State Government, whether directly or indirectly and affiliated to an institution referred to in sub-clause (i); or
- (v) an educational institution established by the State Government under the Societies Registration Act, 1860;
- (f) “faculty” means the faculty of an Educational Institution;
- (g) “Government” or “State Government” means the Government of Maharashtra;
- (h) “minority educational institution” means the Government approved institution established and administered by the minority having right to do so under clause (1) of article 30 of the Constitution of India;
- (i) “Nomadic Tribes” means the Tribes wandering from place to place in search of their livelihood as declared by the Government, from time to time ;

(j) "Other Backward Classes" means any socially and educationally backward classes of citizens as declared by the Government and includes Other Backward Classes declared by the Government of India in relation to the State of Maharashtra ;

(k) "sanctioned strength" means the number of posts in teachers' cadre approved by the State Government;

(l) "Scheduled Castes" means the Scheduled Castes notified under article 341 of the Constitution of India;

(m) "Scheduled Tribes" means the Scheduled Tribes notified under article 342 of the Constitution of India;

(n) "Special Backward Category" means socially and educationally backward classes of citizens declared as Special Backward Category by the Government;

(o) "teachers' cadre" means a class of all the teachers of an Educational Institution, regardless of the branch of study or faculty, who are remunerated at the same grade of pay, excluding any allowance or bonus.

3. (1) Notwithstanding anything contained in any other law for the time being in force, there shall be reservation of posts in direct recruitment out of the sanctioned strength in teachers' cadre in an Educational Institution to the extent and in the manner as may be specified by the State Government by notification in the *Official Gazette*. Reservation of posts in recruitments in Educational Institutions.

(2) For the purpose of reservation of posts, an Educational Institution shall be regarded as one unit.

4. The provisions of section 3 shall not apply to,—

(a) the Minority Educational Institution;

Act not to apply in certain cases.

(b) such institutions of excellence or research institutions, as may be declared by the State Government by notification in the *Official Gazette*.

5. Every notification issued by the State Government under this Act shall be laid, as soon as may be after it is made, before each House of State Legislature while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the notification or both Houses agree that the notification should not be made, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification. Laying of notifications.

6. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion arises, by an order published in the *Official Gazette*, do anything not inconsistent with the provisions of this Act, which appears to it to be necessary or expedient for removing the difficulty: Power to remove difficulties.

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be, after it is made, before each House of the State Legislature.